

discussion paper in January, 2011, on the mode of presence of foreign banks through branch or Wholly Owned Subsidiary for public comments. RBI has consolidated the views/comments received from the stakeholders. However, RBI has not issued final guidelines in this regard.

(e) and (f) With the past experience of entry of new banks in private sector and opening of foreign banks in India, the share of PSBs in the total banking business may not reduce substantially, and there is still a likelihood of PSBs dominating the banking sector particularly because of large branch network and higher public confidence due to Government ownership.

Interest rate on deposits

†2836. SHRI RAM JETHMALANI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that depositors in banks of the country have been categorized into two different categories;

(b) if so, the details thereof;

(c) whether separate interest rates on deposited amounts are applied on the basis of these categories; and

(d) if so, the average rates in the banks of the country for depositors of different categories?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) Reserve Bank of India (RBI) has informed that as per their Master Circular on "Interest Rates on Rupee Deposits held in Domestic, Ordinary Non-Resident (NRO) and Non-Resident (External) (NRE) Accounts dated 2nd July, 2012, banks are permitted to formulate various deposit schemes with different rates of interest. For the purpose of different interest rates, the domestic depositors are broadly categorised into General Public and Senior Citizens.

Khadi industry

†2837. SHRI SHIVANAND TIWARI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Khadi industry has been kept out from priority sector in banks of the country;

†Original notice of the question was received in Hindi.